

and in certain areas of Mahasu district in Himachal Pradesh small landowners are being forced to sell their lands to moneyed people by the pressure of economic circumstances; and

(b) if so, whether Government contemplate any steps to stem this process?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) According to Himachal Pradesh Administration there are no economic circumstances which would force small landowners to sell their land to moneyed people.

(b) Does not arise.

Juvenile Taxi Drivers

3636-G. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a number of juvenile drivers are running taxis in Delhi and New Delhi;

(b) what is their number;

(c) whether it is a fact that they also do not have driving licences;

(d) if so, whether it does not involve risk to the lives of the passengers besides violation of traffic law and rules; and

(e) the action proposed to be taken in the matter?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No such case has come to the notice of the traffic Police in Delhi.

(b) to (e). Do not rise.

Correction of Answer to U.S.Q. No. 1748, dated 22-5-1962

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): In reply to part (c) of Unstarred Question No. 1748 by Shri Eswara Reddy in the Lok Sabha on 22-5-1962 regarding the Andhra Pradesh State Road

Transport Corporation, I had stated that the Government of Andhra Pradesh had not brought it to the notice of the Government of India that the programme for extending nationalisation of road passenger transport to the other districts of the States during the Third Five Year Plan period was held up for want of funds. According to the information received subsequently the State Government has reported that, for want of capital resources, nationalisation of road passenger transport would be extended to only three or four more districts of Andhra Pradesh during the Third Plan period; in the remaining districts, it will be possible to introduce nationalised services only during the Fourth Plan period.

12.06 hrs.

MOTION FOR ADJOURNMENT

REPORTED CHINESE INCURSIONS INTO INDIAN TERRITORY

Mr. Speaker: I have received notice of an adjournment motion by Shri Hem Barua. This is based on the correspondence that was placed on the Table of the House yesterday. The news that has appeared in the papers rather confuses the reader. Will the hon. Prime Minister like to say anything about it?

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): We have placed, as usual, the full correspondence on the Table of the House. The reports appearing in the press give rather a wrong impression by picking out a phrase here and there.

The fact of the matter is that in this area all kinds of movements are taking place by us as well as by the Chinese authorities. Because of our movements, sometimes going behind the Chinese posts, some apprehension has been created in the minds of the Chinese, and they have also moved. These movements are confined to a

small area. To call them fresh incursions is hardly correct, though it may be in an area of half a mile or two miles or something like that that has taken place.

It is not very proper for me to discuss these matters publicly. But I can assure the House that the position as it is is more advantageous to India than it was previously, and the advantage is growing as our roads are being made and other facilities of communication are being established. That is the chief drawback. Our Army is good enough, but that is not enough. The Army has to get there and has to be fed and supplied. That is the chief drawback, and we are making good that lack. I do not say that the position is 100 per cent satisfactory. It is not. But it is getting better and better.

Shri Hem Barua (Gauhati) rose—

Mr. Speaker: If I need it, I will certainly request him to give me some information. I just requested the Prime Minister to make a statement, seeing that the headlines given in the papers create an impression that there have been some recent incursions and fresh encroachments. The House only needs to be assured on this point.

Shri Jawaharlal Nehru: The recent encroachments are referred to in the notes. The headlines have taken extracts of some phrases here and there from the notes. There have been movements, patrols coming, our movements and theirs. Naturally, our movements are not referred to. Theirs are referred to in our notes to the Chinese Government. But broadly speaking, there has been no real advance. They may have moved a few hundred yards this way or that. This is manoeuvring for better positions.

Mr. Speaker: In view of the statement made by the Prime Minister....

Shri Hem Barua: I want to congratulate the Prime Minister....

Mr. Speaker: I will make this request to the hon. Member. In view of what has been stated, probably he would be better advised in not pursuing it further.

Shri Hem Barua: I just want to congratulate the Prime Minister on giving us the information that the situation is improving. This is a great thing for the country.

Mr. Speaker: In view of the statement made by the Prime Minister, I do not feel called upon to give my consent to the adjournment motion.

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

- (i) Statement No. I (See Appendix IV, No. 81), First Session, 1962 (Third Lok Sabha).
- (ii) Supplementary Statement No. I (See Appendix IV, No. 82, Sixteenth Session, 1962 (Second Lok Sabha).
- (iii) Supplementary Statement No. III (See Appendix IV, No. 83), Fifteenth Session, 1961 (Second Lok Sabha).
- (iv) Supplementary Statement No. XIII (See Appendix IV, No. 84), Thirteenth Session, 1961 (Second Lok Sabha).
- (v) Supplementary Statement No. XXII (See Appendix IV, No. 85), Tenth Session, 1960 (Second Lok Sabha).